

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 248/TT/2020

Date: 30.6.2021

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for revision of transmission tariff for the 2004-09 tariff period and 2009-14 tariff period and truing up of transmission tariff of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff for the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2019 for the following assets:

Asset-I: (a) 50 MVAR Reactor at Narendra Sub-station, (b) Narendra – Davanagere 400 kV D/C transmission line and 50 MVAR Bus Reactor at Mysore, (c) LILO of Kolar-Sriporeumbudur 400 kV S/C line along with 50 MVAR reactor at Kalivanthapattu;

Asset-II: (d) 2nd Auto Transformer at Hiriya Substation;

Asset-III: (e) 1st 315 MVA Auto transformer at Kalivanthapattu Sub-station and (f) 2nd Auto transformer at Kalivanthapattu Sub-station along with associated bays and equipments; and

Asset-IV: Mysore-Kozhikode 400 kV D/C transmission line along with new 400/220 kV Sub-station with MX315 MVA ICTs and 2X50 MVAR Switchable Line Reactors at Kozhikode Sub-station and extension of Mysore Sub-station under transmission system associated with Kaiga 3&4 (2X235 MW) Project in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity

Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

2004-09 and 2009-14 period

- a) Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and consequential revision of tariff.

2014-19 period

- b) Package-wise details of the ACE claimed in 2018-19 for all Asset-IV which is beyond the cut-off date.
- c) Confirm the nature of Sub-station in Asset-IV i.e. if it is a Brownfield, Greenfield or a GIS.
- d) Statement of IDC discharge with details of discharge upto Scheduled COD(SCOD), from SCOD to COD, and beyond COD for Asset-IV.
- e) Statement of IEDC discharge with details of discharge upto Scheduled COD(SCOD), from SCOD to COD, and beyond COD for Asset-IV.
- f) Statement of Initial Spares' discharge for Asset-IV.
- g) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for Asset-IV.

2019-24 period

- h) Package-wise details of the ACE claimed 2019-20 for Asset-IV which is beyond the cut-off date.

Forms

- i) Flow of liability statement for Asset-IV as per enclosed Annexure I.
2. Copy of Investment Approval and copy of Revised Cost Estimate, If any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. Confirm if all assets are currently in use and if there has been any decapitalization.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

[#] TL/SS/Communication Systems etc.

^{*} Whichever is later

[^] Works deferred for execution, contract amendment - please specify